

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD**

**Original Application No.021/0054/2019  
Date of Order : 11.06.2019**

**Between :**

S.Ranjit Kumar, S/o Late Sri Radha Krishna,  
Ex.Grameena Dak Sevak Mail Deliverer,  
Anisettipalli Branch Post Office,  
Account with Kothagudem Colls H.O. - 507101,  
Aged about 37 years,  
R/o H.No.1-45,  
Anisettipalli Branch Post Office,  
Kothagudem Colls H.O. - 507101,  
Khammam Division. ... Applicant

**And**

1. The Union of India, rep. by  
its Secretary, Government of India,  
Ministry of Communications and I.T.,  
Department of Posts – India,  
Dak Bhavan, Sansad Marg,  
New Delhi – 110001.
  
2. The Chief Postmaster General,  
Telangana Circle, Abids,  
Hyderabad – 500 001.
  
3. The Superintendent of Post Offices,  
Khammam Division,  
Khammam – 507 003. ... Respondents

Counsel for the Applicant ... Mr.M.Venkanna, Advocate  
Counsel for the Respondents ... Mr.T.Hanumantha Reddy, Sr.PC for CG

**CORAM:**

**Hon'ble Mrs.Naini Jayaseelan ... Member (Administrative)**

***ORAL ORDER***

**{As per Hon'ble Mrs Naini Jayaseelan, Member (Admn.)}**

The applicant is challenging the rejection of his claim for appointment on compassionate grounds to the post of GDS MD vide memo No.B3/CAT/10/2013, dated 05.08.2016. The applicant's father Sri Radha Krishna died in harness on 28.09.2008 and the applicant submitted a representation seeking for compassionate appointment. The case of the applicant was not recommended for appointment on compassionate grounds and rejected the same vide memo No.B3/CA/02/2010 dated 16.08.2013 on the ground that CRC did not recommend his case as the points awarded for assessment of indigent condition were less than 51. Aggrieved by the same the applicant filed OA.1370/2013. The Tribunal vide order dated 30.05.2016 disposed of the OA by directing the respondents to reconsider the claim of the applicant for compassionate appointment and pass a reasoned order as per the scheme and instructions on the subject within 8 weeks from the date of receipt of the order. The respondents again rejected the claim of the applicant on the ground that cases already settled before 17.12.2015 need not strictly be reopened.

2. Learned counsel for the applicant has relied upon the order of this Tribunal in O.A.904/2016, wherein it was held that \_\_

*"Consequently the letter dated 14.01.2015 issued by the Directorate in No.17-39/3/2012-GDS and letter dated 10.06.2016 issued in letter No.17-17/2010-GDS and the consequential memo dated 20/21.07.2016 issued by the Postmaster General, Kurnool Region, Kurnool are set aside. The respondents are directed to reconsider the case of the applicant for appointment as GDS BPM, Korrapet Branch*

*Office on compassionate grounds and continue him in the said post till such reconsideration."*

3. In view of the above, the case of the applicant for appointment to the post of GDS MD on compassionate grounds may be reconsidered afresh basing on the extant instructions and guidelines.

4. O.A. is allowed accordingly. There shall be no order as to costs.

**(NAINI JAYASEELAN)  
MEMBER (ADMN.)**

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